

be pleased to state :

(a) whether Government have taken a final decision to introduce the set-up of Commissioner of Police in Delhi;

(b) if so, when the Commissioner of Police in Delhi shall be appointed ; and

(c) what other recommendation of the Khosla Commission have been accepted and implemented by Government concerning law and orders problems in Delhi ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) No, Sir.

(b) Does not arise.

(c) A statement is laid on the Table of the House. [*Placed in Library. See No LT—3236/72*].

#### A. L. R. Advertisements From Kanpur

448. SHRI S. M. BANERJEE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether All India Radio is getting maximum advertisements from Kanpur ; and

(b) if so, figures for last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL) : (a) No Sir.

(b) The Commercial Service from Kanpur was started from 27th December, 1970. The saleable time at Kanpur is 75 minutes per day. Figures regarding the average daily sale of time since 27th December, 1970 are given in the attached statement.

#### Statement

The monthly average daily time sold at Kanpur centre of All India Radio is indicated below in minutes :—

27.12.1970 to 31.12.1970	—	45
January, 1971	—	47
February	—	54
March	—	53
April	—	59
May	—	64
June	—	60
July	—	59
August	—	60

September	—	65
October	—	79
November	—	74
December	—	69
January, 1972	—	65
February	—	61
March	—	63
April	—	69
May	—	70
June	—	68
July	—	65
August	—	79

#### Amendments in premature retirement Rules

449. SHRI S. M. BANERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether some amendments have been made in the premature retirement rules recently ;

(b) whether these amendments pertain to the orders issued regarding retirement at the age of 50 years, if so, what are those amendments ; and

(c) whether representatives of the Central Government employees were consulted in this regard ; and if not, the reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) to (c). No amendments have been made in the rules recently. However, a copy of the instructions clarifying the scope of the rules, issued as a result of the deliberations in the meeting of the National Council set up under the Joint Consultative Machinery is laid on the Table of the House. [*Placed in Library. See No LT—3227/72*].

#### Payment of Transitional allowance to Former Rulers

450. SHRI INDRAJIT GUPTA :  
SIIRI PAMPAN GOWDA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have decided to pay transitional allowance to the ex-Rulers after their right to privy purse has been abolished ;